

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

OA No. 582/98
MA 607/98

New Delhi this the 17th day of April, 1998.

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Dewan Chand Bhutani,
Sr. Language Teacher (Skt.),
Govt. Boys. Sr. Secondary School,
Tikri Kala, Delhi-41.

..Applicant

(By Advocate Shri R.N. Saxena)

VS

1. The Director of Education,
Directorate of Education, Govt.
Of National Capital Territory of
Delhi, Old Sectt., Delhi.
2. The Joint Director of Education (Admn.),
Directorate of Education, Govt. of
National Capital Territory of Delhi,
Old Sectt., Delhi.
3. The Dy. Director of Education (Distt. West),
Directorate of Education, Govt. of
National Capital Territory of Delhi,
New Moti Nagar, New Delhi-15.

.. Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Applicant prays for the reliefs contained in para 8 of the OA.

2. We have heard Shri Saxena, counsel for the applicant who states that the applicant's representation dated 29.9.97 (page 39 of the paper book) still remains to be disposed of by the respondents. If this is so, this OA is disposed of with a direction to the respondents to dispose of applicant's aforesaid representation dated 29.9.97 by a detailed and speaking order in accordance with rules ^{under information to him} and instructions, within a period of three months from the date of receipt of a copy of this order.

3. If any grievances still survives, it will be

(3)

open to the applicant to agitate the same through appropriate original proceedings in accordance with law if so advised.

4. The OA stands disposed of as above. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)